

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. C/243 /2007 – SM [BR]

Date 16/02/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SHRI. VINOD PARBHAKE
R/O 173, GALI NO.3, NEW DEEP NAGAR, CIVIL
LINES, LUDHIANA.
SHRI. VINOD PARBHAKE

Appellant

Vs
Respondent

C.C. (PREVENTIVE) AMRITSAR

I am directed to transmit herewith a certified copy of Final order No. 170 / 2009 - SM[BR] dated 29.1.2009
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C. (PREVENTIVE) AMRITSAR

CUSTOM HOUSE, CENTRAL REVENUE BUILDING, THE MALL, AMRITSAR 143001.

2. Adv. / Consult

MR.H.BAJAJ

A-5, BASEMENT LAJPAT NAGAR III, NEW DELHI-110024

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thvagarava Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

15 Office Copy

16 Guard file


Assistant Registrar
(SM Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST
BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.
BENCH-SM

C/243/20 7-SM

[Arising out of Order-in-Original No. 253/Cus/Jal/2005 dated
27.01.2005 of Commissioner (Appeals), Jalandhar HQRS at
Chandigarh].

Date of Hearing: 29.01.2009

For approval and signature:

Hon'ble MR. RAKESH KUMAR, MEMBER (TECHNICAL)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Shri Vinod Parbhakar ...Appellant
[Represented by Shri H. Bajaj, Advocate]

Vs.

C.C. Amritsar ... Respondent
[Represented by Shri S.Gautam, D.R.]

Coram: Hon'ble MR. RAKESH KUMAR, MEMBER (TECHNICAL)

Final ORDER NO. 170/09-SM (BR) DATED: 29.01.2009

PER: RAKESH KUMAR

The appellant vide stay order No.585/08-SM(BR) dated
25.09.2008 had been asked to deposit an amount of Rs.50,000/-

within eight weeks with direction to report compliance on 17.11.2008. The Id. Counsel for the appellant informed that they have no instruction as to whether the amount has been deposited as per the Tribunals directions. In view of this, the appeal is dismissed for non-compliance to the provisions of section 129E of Customs Act 1962.

[Pronounced in the open Court during the course of hearing].

(RAKESH KUMAR)
MEMBER (TECHNICAL)

Anita